

HIGH COURT OF DELHI; NEW DELHI
SHERSHAH ROAD, NEW DELHI-110503

OUT-AT-ONCE

No. 7158 /DHC/GAZ.IIB/G-8/HTT/2023

Dated: 11/10/2023

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To,


The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.

Sub.: Filling up of the two posts of Member in the Haryana Tax Tribunal.

Sir,

I am directed to forward herewith a copy of the vacancy notice dated 05.10.2023, issued by the Excise & Taxation Department, Government of Haryana for filling up two posts of Member in the Haryana Tax Tribunal, with the request to circulate the same amongst the judicial officers and send to this Court the duly verified applications of the willing and eligible officers only in the prescribed format on or before 17.10.2023 along with requisite undertaking under the instructions contained in Govt. of India, Ministry of Home Affairs, Memo No.60/37/63-Ests.(A) dated 14.07.1967.

Yours sincerely,


(Amit Narayan Bharthuar)
Assistant Registrar (Gaz.IIB)
for Registrar General

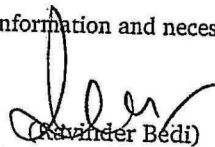
OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI.

No.F.5(3)/2023/ 79173-293

Dated, Delhi the 13 OCT 2023

Copy forwarded along with its enclosure to:-

1. The Ld. Principal District & Sessions Judges all Court Complexes, Delhi/New Delhi, with the request to circulate the same to the Officers of DHJS working under their control and send the requisite application/willingness directly to Hon'ble High Court of Delhi.
2. All the Officers of Delhi Higher Judicial Service, Central District, Tis Hazari Court, Delhi, (Including officers of DHJS on deputation) with the request to send the application/willingness to this office positively by 16.10.2023 for onward transmission to Hon'ble High Court of Delhi.
3. The Web-site Committee, Tis Hazari Court, Delhi for information and necessary action


(Ravinder Bedi)

District Judge (Commercial Court)-12
Officer In-charge, Judicial Branch (Central)
For Principal District & Sessions Judge (HQs),
Delhi

PRESS NOTE

In pursuance of the Haryana Government, Excise and Taxation Department Notification No. S.O. 70/H.A.6/2003/S.57/2014 dated 25th June 2014, the department intends to fill in the vacancies of one Chairman and two Members, presently lying vacant in the Haryana Tax Tribunal, as per procedure laid down in the said Notification. The necessary qualification and terms of the office etc are prescribed under Section 57 of the Haryana Value Added Tax Act, 2003 which are reproduced hereunder for ready reference :-

"Section-57

- (6) A person shall not be qualified for appointment as member of the Tribunal in the capacity of the Chairman unless :-
- (a) he has been a judge of a High Court or he is an Advocate with the minimum practice of fifteen years; or
 - (b) he is or has been a Financial Commissioner and Principal Secretary to Government, Haryana; or
 - (c) he is a Chartered Accountant with a minimum practice of fifteen years in a Tax Tribunal; or
 - (d) he has completed at least three years as a member of the Tribunal.
- (7) A person shall not be qualified for appointment as member (other than the Chairman) of the tribunal unless :-
- (a) he has been a District and Session Judge or an Advocate with a practice of not less than ten years; or
 - (b) he is or has been an officer of the Excise of the Excise and Taxation Department, Haryana, having worked as an Additional Excise and Taxation Commissioner for at least three years; or
 - (c) he is a Chartered Accountant with a minimum practice of ten years.
- Provided that all the members of the Tribunal shall not be appointed from any single category.
- (8) (i) A person appointed as Chairman of the Tribunal shall hold office for a term of three years from the date on which he enters upon his office or until he attains the age of 68 years, whichever is earlier;
- Provided that the state Government may appoint a person as Chairman for a further period of three years or for such period till he attains the age of 68 years, whichever is earlier.
- (ii) A member of the Tribunal other than the Chairman shall hold office for a term of three years from the date on which he enters upon his office or until he attains the age of 65 years, whichever is earlier."

Interested and eligible applicant should submit their applications, in an enclosed Performa which can be downloaded from the website of the department: www.haryanatax.gov.in to the Principal Secretary to Government, Haryana, Excise and Taxation Department, Haryana Civil Secretariat, Sector-1, Chandigarh, within fifteen days of the publication/department's website.

Chandigarh, dated
05/10/2013

DEVINDER SINGH KALYAN, IRS
Principal Secretary to Govt. Haryana,
Excise & Taxation Department.

Proforma for sending particulars for consideration for the post of Chartered Accountant
and Members in the Haryana Tax Tribunal.

Affix latest
passport size
photograph

1. Post applied for
2. Name
3. Date of Birth
4. Present address
5. Permanent address
6. Contact No.
 - (a) Telephone (along with STD code)
 - (b) Mobile
 - (c) Fax
7. E-mail address:
8. Educational qualifications
9. Area of Eminence
10. Present Occupation
11. Achievements/work Experience (in brief)

Date:
Place

Signature
(Name)